

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 73/TT/2024

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for the truing-up of transmission tariff for the 2009-14 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009; truing-up of transmission tariff for the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and the determination of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 5 transmission assets.

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Meghalaya Power Transmission Corporation Limited (MePTCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 10 Others

Parties Present : Shri Shubham Arya, Advocate, MePTCL
Ms. Pallavi Saigal, Advocate, MePTCL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed for the truing up of the transmission tariff for the 2009-14 and 2014-19 tariff periods and for the determination of the transmission tariff for the 2019-24 tariff period, in respect of 5 transmission assets. He further submitted that the reasons for the delay in filing the present true-up Petitions for the 2009-14 and 2014-19 tariff periods had been explained in the Petition. He submitted that Assets I, II and III have completed their useful life. As such, the Petitioner has claimed only O&M Expenses and Interest on Working Capital for Assets I, II and III while all tariff components have been claimed for Assets IV and V.

2. The learned counsel for the Petitioner further submitted that all the information sought through the RoP dated 27.6.2024 had been furnished vide an affidavit dated



9.8.2024. He further submitted that Respondent No.11, NERPC, has filed a reply to the Petition and requested the Commission to issue an order based on the information available on record.

3. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

